

payment during the year ending 31st day of March, 1992 in respect of the following demands entered in the second column thereof.

Demands Nos. 1,5,6,7,15,42,60,67,82, 83, 85 and 93."

*The motion was adopted*

MR. CHAIRMAN: The Supplementary Demands for Grants (General) for 1991-92 are passed.

17.16 hrs.

APPROPRIATION (NO.5) BILL, 1991\*

[English]

THE MINISTER FO STATE IN THE MINISTRY OF FINANCE (SHRI SHANTARAM POTDUKHE): Sir, I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1991-92.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1991-92.

*The motion was adopted.*

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SHRI SHANTARAM POTDUKHE: I introduce the Bill.

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SHRI SHANTARAM POTDUKHE: Sir, I beg to move:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1991-92, be taken into consideration."

MR. CHAIRMAN: The question is:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1991-92, be taken into consideration."

*The motion was adopted*

MR. CHAIRMAN: The House shall now take up Clause-by-Clause consideration of the Bill.

The question is:

"That Clauses 2 and 3 stand part of the Bill.

*The motion was adopted.*

*Clause 2 and 3 were added to the Bill.*

MR. CHAIRMAN: The question is:

"That the Schedule stand part of the Bill."

*The motion was adopted*

*The Schedule was added to the Bill*

MR. CHAIRMAN: The question is:

"That clause 1, the Enacting formula and the long title stand part of the Bill."

*The motion was adopted.*

\*Published in the Gazette of India, Extraordinary Part II, Section 2, dated 14.12.1991.

\*\*Introduced with the recommendation of the President.

\*\*\*Moved with the recommendation of the President.

*Clause 1, the Enacting Formula the Long Title were added to the Bill.*

SHRI SHANTARAM POTDUKHE: Sir, I beg to move:

"That the Bill be passed."

MR. CHAIRMAN: The question is:

"That the Bill be passed."

*The motion was adopted*

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MR. CHAIRMAN: Shall we take up the next item? What is the decision of the Basis Advisory Committee?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI RANGARAJAN KUMARAMANGALAM): May I request the House to take up the discussion on the economic situation since that is the understanding today? It is already 5.20 p.m. We were originally planning to take it up at 5 O'Clock. If we take it up now, this discussion can continue till tomorrow and tomorrow the Finance Minister could reply in the evening. Thereafter, the discussion on Uttarkashi would be taken up.

MR. CHAIRMAN: Shall we take it that a time of four hours is allotted?

*(Interruptions)*

SHRI RANGARAJAN KUMARAMANGALAM: The simple thing was that the discussion on economic situation was slated for today. If it is not taken up today, we will not

be able to complete it. *(Interruptions)*. Of course, we will take up the Family Courts (Amendment) Bill also. No body is saying that we are not going to do the Family Courts (Amendment) Bill. It is coming up for discussion. But the general feeling in the Business Advisory Committee was that we should take up the discussion on the economic situation. Your party insisted on that. *(Interruptions)*

SHRI SRIKANTA JENA (Cuttack): Sir, the Finance Minister is not here.

*[Translation]*

DR. LAXMINARAYAN PANDEYA (Mandsaw): This may be taken up tomorrow. The Finance Minister is to present. He should have been here.

*[English]*

SHRI RANGARAJAN KUMARAMANGALAM: Sir, if they are going to talk in different languages at the BAC and in the House, I do not mind. If that is how they are going to honour... *(Interruptions)*

MR. CHAIRMAN: I take it that four hours were allotted for the discussion under Rule 193. Shri Potdukhe, the hon. Minister of State in the Ministry of Finance is here.

*(Interruptions)*

SHRI GEORGE FERNANDES (Muzafarpur): Sir, I am sorry that the Minister of Finance is not here. He should be present in the House. He has laid a statement on the Table of the House, this morning and that statement is before us. There are important issues.